

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA-1722/2003

New Delhi this the 1st day of November, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

Khalid Saifullah  
S/o Shri Siddiq Hassan  
R/o 3752, Gali Masjid Wali,  
Shahganj, Ajmere Gate,  
Delhi-1100016.

-Applicant

(By Advocate: Shri T.N. Tripathi)

Versus

1. The Custodian of Enemy Property for India  
Caiser-I, Hind Building,  
Currimbhay Road, Ballard Estate,  
Post Box No.689,  
Mumbai-400 038.
2. The Chief Secretary,  
Delhi Secretariat,  
Vikas Marg, New Delhi-110 002.
3. Union of India through  
The Secretary (Commerce)  
Ministry of Commerce & Industries,  
Udyog Bhawan, New Delhi-110 011.
4. The S.D.M. (Kotwali)  
1, Kirpa Narain Marg,  
Delhi-110 054.

-Respondents

(By Advocate: Shri George Paracken)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel for applicant seeks and is allowed to withdraw this OA with liberty to file afresh before an appropriate forum. OA is dismissed as withdrawn with liberty as sought for.

*S. Raju*  
(Shanker Raju)  
Member (J)

*V.K. Majotra*  
1-11-2004  
(V.K. Majotra)  
Vice Chairman (A)

cc.